

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 10869-10920/2017

RIICO LTD ETC.

Appellant(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE
COMMISSIONERATE, JAIPUR ETC.

Respondent(s)

(IA No.80234/2017-EX-PARTE STAY and IA No.83552/2017-PERMISSION TO
FILE ADDITIONAL DOCUMENTS)

Date : 04-09-2017 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTAFor Appellant(s) Mr. L. Badri Narayanan, Adv.
Mr. Aditya Bhattacharya, Adv.
Ms. Diva Devarsha, Adv.
Mr. Rachit Jain, Adv.
Mr. Victor Das, Adv.
Ms. Apeksha Mehta, Adv.
Mr. Punit Dutt Tyagi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice.

In the meanwhile, there will be a stay of the impugned judgment and order dated 12.05.2017 passed by the Customs Excise & Service Tax Appellate Tribunal, New Delhi.

Tag with SLP (C) No. 23728/2015.

(MEENAKSHI KOHLI)
COURT MASTER (SH)(MADHU NARULA)
COURT MASTER